Nutritions food to pregnant/lactating women

†2805. SHRI MOTILAL VORA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the pregnant/lactating women are provided nutrition worth rupees seven under the Integrated Child Development Services (ICDS) Scheme and adolescent girls are provided nutritious food worth rupees five under SABLA Yojana on daily basis in Chhattisgarh;

(b) whether Government has received any request from Chhattisgarh Government to provide nutritious food worth rupees seven to adolescent girls under SABLA Yojana; and

(c) if so, the response of Government and by when the decision would be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) Yes, Sir. Under the Integrated Child Development Services (ICDS) Scheme, the pregnant and lactating women are provided nutrition worth rupees seven as per the financial norms of supplementary nutrition and adolescent Girls are provided nutritious food worth rupees five under Rajiv Gandhi Scheme for Empowerment of Adolescent Girls (RGSEAG)-SABLA Yojana on daily basis in all States/UTs including Chhattisgarh.

(b) and (c) A request from Chhattisgarh Government was received to provide nutritious food worth rupees seven to adolescent girls under SablaYojana. The State Government has already been informed that at present, the cost norm for nutrition under SABLA is rupees five per beneficiary per day.

Fishermen from Gujarat in jails of Pakistan

2806. SHRI CHUNIBHAI KANJIBHAI GOHEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) how many fishermen of Gujarat are in Pakistani jails;

(b) how many fishermen of Pakistan are in Indian jails; and

(c) whether Government is taking steps to release of fishermen of Gujarat from the jails of Pakistan?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI M. J. AKBAR): (a) to (c) According to available information, as on 01st July,

† Original notice of the question was received in Hindi.

2016, 392 fishermen are in Pakistani jails who are Indian or believed-to-be Indian. State-wise breakup is not available since consular access and nationality verification of all prisoners have not taken place. Government has asked Pakistani authorities to provide early consular access to the remaining fishermen who are believed-to-be Indian. As per the list exchanged on 1st July, 2016, 37 Pakistani fishermen are in Indian jails.

Government regularly takes up with the Pakistani authorities the issue of early release and repatriation of all Indian prisoners as well as providing them regular consular access. Government of India also, on a continuing basis, monitors the status of all Indian prisoners in Pakistani jails. Due to Government's efforts, 190 Indian fishermen have been released by Pakistan in 2016, so far. In 2015, 335 Indian fishermen were released by Pakistani authorities.

Talks with Pakistan after visit of JIT to Pathankot

2807. SHRI RAJEEV SHUKLA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government has entered into any talks, formal or other-wise, with Pakistan after the visit of Pakistan Joint Investigation Team (JIT) to Pathankot, if so, the details thereof;

(b) whether it was agreed by Pakistan to allow the National Investigation Agency (NIA) to visit Pakistan to investigate the Pathankot attack incident; and

(c) whether any information has been received from Pakistan regarding the visit of NIA team to Pakistan for the above mentioned probe, if so, when would the NIA team visit Pakistan?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI M. J. AKBAR): (a) to (c) The Government of Pakistan constituted a Joint Investigation Team (JIT) on 25th February, 2016 under Section 19(I) of its Anti Terrorism Act, 1997, to conduct investigation into the terrorist attack on Pathankot Air Force base, in furtherance to an FIR registered at Police Station Counter-Terrorism Department (CTD), Gujranwala in Pakistan. The interaction of JIT with National Investigation Agency (NIA) was permitted in accordance with the Terms of Reference mutually agreed on the basis of reciprocity. The exercise was aimed at providing evidence to the JIT so that all those guilty of Pathankot attack could be prosecuted effectively in Pakistan. The NIA briefed the JIT on investigations carried out in the Pathankot Airbase terror attack. The Pakistan JIT, in turn, shared with NIA the results of investigations carried out by them in Pakistan. Subsequently, Government conveyed